

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 77 of 2020**

**In the matter of:**

**PEE AAR EXIM Pvt. Ltd. & Ors.**

**....Appellants**

**Vs.**

**Pankaj Rustagi & Anr.**

**....Respondents**

**Present:**

**Appellants: Present but appearance not marked.**

**Respondents: Present but appearance not marked.**

**ORDER**

**29.05.2020:** It is brought to our notice by learned counsel for the Respondents that complete physical set of appeal paper book has not been made available to the Respondents. He has produced copy of communication dated 27<sup>th</sup> April, 2020 emanating from the Appellant which says that on account of lockdown restrictions physical copy of appeal paper book could not be provided and that through electronic mode it cannot be sent in one go but can be sent in three parts. The communication is kept on record. The fact remains that the appeal paper book has not been supplied to the Respondent. Learned counsel for the Appellant has provided the entire set of paper book to learned counsel for the Respondents in open court. Reply affidavit be filed by the Respondents within two weeks followed by filing of rejoinder within one week thereof.

List the matter on **22<sup>nd</sup> June, 2020** before first court.

Interim direction to continue till further orders.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

*am/gc*